

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.310/TL/2023**

- Subject : Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
- Date of Hearing : **10.11.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Khavda – Bhuj Transmission Limited (KBTL)
- Respondents : Adani Renewable Energy Holding Four Ltd. and Anr.
- Parties Present : Shri Bhavesh Kundalia, KBTL  
Ms. Kavya Bhardwaj, CTUIL,  
Shri Shashank, CTUIL

**Record of Proceedings**

The representative of the Petitioner submitted that the present Petition has been filed for the grant of a separate transmission licence for the implementation of the “Transmission System for Evacuation of Power from potential renewable energy zones in Khavda area of Gujarat under Phase-IV (7GW): Part E1” on Regulated Tariff Mechanism (RTM) mode. He further submitted that the Petitioner has already complied with all the requirements prescribed under Transmission Licence Regulations and CTUIL has also given its recommendation for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003.

2. After hearing the representative of the Petitioner, the Commission directed as under:

(a) Admit.

(b) The Petitioner to implead CTUIL and all the beneficiaries of the subject transmission system as parties to the Petition and to file a revised memo of parties within 2 days.

(c) The Respondents to file their respective replies within a week with an advance copy to the Petitioner, who may file a rejoinder thereof within a week thereafter.

(d) The Petitioner to submit a copy of the Concession Agreement executed with CTUIL for the implementation of the transmission schemes covered under the present Petition.

(e) CTUIL to file on an affidavit within a week a copy of the approval of the Central Government for the transmission scheme "Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1" on RTM basis in terms of the Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021 notified by the Ministry of Power on 1.10.2021.

3. The Petition shall be listed for hearing on **5.12.2023**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**